

MR. SPEAKER : Yes, I am allowing you.

I do not know why so much noise is being unnecessarily created.

...(Interruptions)

KUMARI UMA BHARATI : Sir, please tell the Prime Minister to answer ... (Interruptions) ... It is a very important Bill ... (Interruptions)

MR. SPEAKER : Mamataji, why don't you give chance to others also ? Let them explain.

SHRI E. AHAMED : Sir, we are not against the reservation. It has to be provided but how to provide, in what manner to provide ? What is the provisions to be made so far as the Council of States and Legislative Councils are concerned ? Are these to be decided by this House ? What about Rajya Sabha ?

The House is to deliberate it. This is a very important Bill. That Bill cannot be passed without a discussion. We must have the discussion. We cannot be called retrograde.

Therefore, I say, there should be a discussion before passing this Bill.

MR. SPEAKER : Okay, I have heard everybody now. Yes, Mr. Prime Minister.

CONSTITUTION (EIGHTY-FIRST AMENDMENT) BILL**

THE PRIME MINISTER (SHRI H.D. DEVE GOWDA): Respected Speaker, Sir, with your kind permission I would like to introduce the Bill. ... (Interruptions)

MR. SPEAKER : Let it be introduced.

SHRI H.D. DEVE GOWDA : Please hear me.

Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI H.D. DEVE GOWDA : I introduce the Bill.

Just one second, Sir.

For consideration, I would request you that we will call all Party Leaders meeting today itself because some very important issues have been raised by the hon. Members. Kumari Uma Bharati has raised a pertinent question about reservation for backward class ladies ... (Interruptions) ... Some of these points, I cannot brush aside. So, we will call the meeting of all Party Leaders today itself ... (Interruptions)

JUSTICE GUMAN MAL LODHA (PALI) : What about Rajya Sabha ? ... (Interruptions)

MR. SPEAKER : Justice Lodhaji, why are you interfering the Prime Minister ?

SHRI H.D. DEVE GOWDA : And then, whatever be the decision that is going to be taken in the all party leaders meeting, we will accept it ... (Interruptions)

MR. SPEAKER : Shri Mehta, please listen to me now. It is a Constitution amendment and therefore the Bill has to be passed by division. That is a constitutional requirement for which some time is required to make all the arrangements.

Secondly, the Prime Minister has rightly said that since some little points have come here and there, it is desirable that before the Bill is actually taken up for consideration, we will have a meeting of all the leaders. I am adjourning the House for one hour and the House will meet at...

(Interruptions)

MR. SPEAKER : At 12 o'clock the leaders of political parties may kindly come to my Chamber.

The House stands adjourned till 12.40 p.m.

11.41 hrs.

The Lok Sabha then adjourned till Forty Minutes past Twelve of the Clock.

12.44 hrs.

The Lok Sabha re-assembled at Forty-Four minutes past Twelve of the Clock.

(SHRIMATI GEETA MUKHERJEE in the Chair)

...(Interruptions)

[Translation]

DR. MURLI MANOHAR JOSHI : Madam Chairman, whether reservation has been made for the post of Speaker also ... (Interruptions)

MR. CHAIRMAN : Yesterday also I was in the Chair uptill 9.30 P.M.

...(Interruptions)

[English]

MR. CHAIRMAN : The Speaker is now busy with the Russian delegation which has come to meet him. In the meantime I would be in the Chair and we can take up Papers to be Laid on the Table.

By that time, he will finish and come here.

... (Interruptions)